

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.101**

**New IA/5087/ND/2023 IN IB/204/ND/2021**

**IN THE MATTER OF:**

Union Bank Of India

...

Applicant

Versus

M/s. Supertech Ltd.

...

Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 25.09.2023**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Barun Dey, Proxy for Mr. Puneet Verma, Adv.

For the Respondent

:

**ORDER**

**New IA/5087/ND/2023**

This is an application filed under Section 60(5) of IBC, 2016 and Regulations framed thereunder seeking a direction to the Resolution Professional to consider/accept the claim presented by the Applicant. Heard the submissions made by proxy Counsel for the Applicant. Proxy Counsel for the Applicant prayed for an adjournment on the ground that some health issue in the family of the arguing Counsel. The adjournment prayed for is granted.

Let the matter be fixed for hearing on **05.10.2023**.

Sd/-

**DR. BINOD KUMAR SINHA  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**